
THE PUNJAB CO-OPERATIVE SUGAR MILLS (FURTHER EXTENSION OF TENURE OF BOARDS) ACT. 1959.

PUNJAB ACT NO. 27 OF 1959.

[Received the assent of the Governor of Punjab on the 17th July, 1959, and was first published in the Punjab Government Gazette (Extraordinary) of the 20th July, 1959.]

AN ACT

to extend further the tenure of office of the first Board of Directors nominated by the State Government in Punjab Co-operative Sugar Mills in which the State Government has a financial interest.

Be it enacted by the Legislature of the State of Punjab in the Tenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Co-operative Sugar Mills (Further Extension of Tenure of Boards) Act, 1959.

(2) It extends to the whole of the State of Haryana.

(3) It shall come into force at once.

2. (1) Notwithstanding anything to the contrary contained in the *Punjab Co-operative Societies Act, 1954 (Punjab Act XIV of 1955) or the rules made there under or the by-laws made by any Co-operative Sugar Mills in which the State Government has a financial interest, the tenure of the first Board of Directors of such Co-operative Sugar Mills nominated by the State Government, shall be four years from the date of the first constitution of the Board.

(2) All acts done by the first Board of Directors of any Co-operative Sugar Mills whose tenure of office would have expired by the lapse of Punjab Co-operative Sugar Mills (Tenure of Board) Ordinance, 1951 (Punjab Ordinance No. 2 of 1958), shall be deemed to be valid.


* Now see the Haryana Cooperative Societies Act, 1984 (22 of 1984).